

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

O R D E R

No. 1245 Dated 02-01-2019

In the interest of administration and in partial modification of High Court Order No.1094 dated 03-12-2018, the additional charge of the Courts mentioned in column No.2 is hereby assigned to the Courts shown in column No.3 of the table given herein below:-

S.No. -1-	Name of the vacant Courts -2-	Name of the Court to which the additional charge is assigned -3-
1.	Addl.District Judge (Bank Cases), Srinagar	4 th Additional District & Sessions Judge, Srinagar
2.	Pr.District & Sessions Judge, Kargil	Pr. District & Sessions Judge, Leh.

By Order.

(Sanjay Dhar)
Registrar General

No: 50660-74/18, Dated: 02-01-2019

Copy to the:-

1. Principal Secretary to Hon'ble The Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Administrative Judge District, Srinagar/Leh/Kargil.
.....for information of their Lordship.
3. Registrar Vigilance, High Court of J&K, Jammu
4. Principal District & Sessions Judge, Srinagar/Leh/Kargil.
.....for information and further n/a.
5. CPC, e-Courts, High Court of J&K, for uploading on the High Court Website.
6. Concerned Presiding Officer _____.
7. Chief Accounts Officer, High Court of J&K, Jammu.
8. Incharge Statistical Section, High Court (Main Wing) Jammu.

.....for information and necessary action.

Registrar General